

and hospitals of Delhi who were on strike in the month of October, 1978 have not so far been paid salaries for the strike period; and

(b) if so, the facts thereof?

**THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY):** (a) and (b). Yes, Sir. The Pharmacists have not been paid salaries for the strike period in November, 1978 in accordance with the Government's policy of 'No work no pay'.

**Bonus to Railway Employees**

**487. SHRIMATI MRINAL GORE:** Will the Minister of RAILWAYS be pleased to state:

(a) whether any final decision has been taken to give bonus to railway employees;

(b) if not, why not;

(c) whether there is any re-thinking on the issue; and

(d) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN):** (a) to (d). The question regarding payment of bonus to railway employees cannot be considered in isolation. Government's general approach to the problem of incomes, prices and wages, including the question of bonus, is under consideration of the Government.

**Working of Shipping Corporation of India**

**488. SHRI C. R. MAHATA:** Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government propose to set up an inquiry into the working of the Shipping Corporation of India and Mogul lines; and

(b) if so, the details thereof?

**THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM):** (a) No, Sir.

(b) Does not arise.

**Contractors in T.I.S.C.O. Group of Collieries**

**489. SHRI A. K. ROY:** Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) what is the total number of contractors including petty contractors with names and full particulars engaged in the TISCO group of collieries as on 1st January, 1978 and 1st January, 1979 and the number of workmen working under them;

(b) whether many of the contractors like Coal Earth Movers driving a drift are working on the job of regular nature prohibited under the Act and if so, facts in details;

(c) whether none of the Provisions of the Contract Labour Abolition and Regulation Act Specially concerning keeping correct records and making correct payment at the counter are followed by the TISCO collieries;

(d) will Government make a thorough probe into the matter and if so, when; and

(e) if not, why not?

**THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI LARANG SAI):** (a) to (e). Information is being collected and will be laid on the Table of the House when received.

**इन्दौर-मालवा यूनाइटेड लिमिटेड पर कर्मचारी राज्य बीमा योजना की देय राशि**

**490. श्री हुकम चन्द कडवाव :** क्या सत्तरीय कार्य तथा अब मंत्री यह बताने की कृपा करेंगे कि :

(क) जनवरी, 1976 से 1978 तक की अवधि के लिये इन्दौर-मालवा यूनाइटेड लिमिटेड, इन्दौर की ओर कर्मचारी राज्य बीमा योजना की कितनी राशि देय है और उसने अब तक कितनी राशि जमा करायी है और कितनी राशि जमा करायी जानी है; और

(ख) उक्त दोनों राशियों की बसूली करने के लिये उत्तरदायी अधिकारियों के विवरण क्या कार्यवाही की गई है ?

अन्य तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (डा० राम कृपाल सिंह) : (क) कर्मचारी राज्य बीमा निगम ने सूचित किया है कि निरोधक ने जनवरी, 1978 से सितम्बर, 1978 तक समाप्त होने वाली प्रबंधन अवधि के लिए 48,24,914.00 रुपये की बन-राशि का भुगतान कर दिया है तथा निरीक्षण के समय पता लगाई गई 51,672.00 रुपये की आंशिक बकाया धन राशि, जो विवादग्रस्त है को छोड़कर उक्त अवधि के लिए अनुपालन सामान्यतः संतोषजनक रहा है। इसके अतिरिक्त प्रबंधनों के देर से भुगतान करने के संबंध में 46,666.00 रुपये के व्याज की बसूली के लिए पहले से ही आवश्यक कार्रवाई प्रारंभ की गई है।

(ख) प्रश्न नहीं उठता।

सेन्ट्रल स्वीट्स, कलकत्ता की और कर्मचारी राज्य बीमा योजना की बकाया राशि

499. श्री बुज राम सिंह : क्या संसदीय कार्य मंत्रालय यह बताने की कृपा करेंगे कि क्या सेन्ट्रल स्वीट्स नेताजी सुभाष रोड, कलकत्ता-1 की और कर्मचारी राज्य बीमा योजना की भारी राशि बकाया है और यदि हां, तो इस बारे में सरकार क्या कार्यवाही कर रही है ?

अन्य तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (डा० राम कृपाल सिंह) : कर्मचारी राज्य बीमा निगम ने सूचित किया है कि यह प्रतिष्ठान कर्मचारी राज्य बीमा अधिनियम, 1948 के अन्तर्गत नहीं आता है क्योंकि इसके द्वारा नियोजित कर्मचारियों की संख्या 20 से कम है और बकाया राशि बसूल करने का प्रश्न ही नहीं उठता।

#### Factories Manufacturing Nirodh

492. SHRI AHSAN JAFRI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) number of factories manufacturing Nirodh in the country, their licenced capacity and actual production during the last five years;

(b) total estimated requirement of Nirodh annually and the projected demand in the next 5 years;

(c) at what price Nirodh is supplied to the Distributing companies, the names of distributing companies, their sale during 1978-79, and the cost at which consumer is sold Nirodh; and

(d) is it correct that a multinational company with 40 per cent equity participation has been allowed to collaborate for putting up a Nirodh factory in Maharashtra in joint sector?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY):

(a) Factories Licenced Capacity.

1. Hindustan Latex Ltd., Trivendrum. 288 million pieces.
2. London Rubber Company, Madras. 187.5 million pieces.

#### Actual Production

	H. L. L. (Million pieces)	L. R. C. (Million pieces)
1973-74	87.73	68.80
1974-75	90.00	70.17
1975-76	125.04	101.53
1976-77	149.69	185.27
1977-78	162.78	187.45

(b) (i) Total annual requirement is about 290 million pieces.

(ii) Projected annual demand in the next five years:—

1978-79	400 million pieces.
1979-80	500 " "
1980-81	600 " "
1981-82	700 " "
1982-83	850 " "

(c) Nirodh is supplied by Government at the rate of 16 paise for three pieces. Twelve Distributing Companies are selling Nirodh as per list attached. Their sale during 1978-79 (April to December, 78) has been 72 million pieces. Nirodh is sold to the consumer at a uniform price of 25 paise for a packet of three pieces.

(d) No.